

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5155
ANSWERED ON:25.04.2003
ANTI-DUMPING INVESTIGATIONS AGAINST CHINA
GADDE RAMAMOCHAN;M.V.V.S MURTHI

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the anti-dumping investigations against China and other countries have been on the rise;
- (b) if so, the details of cases detected by the designated authority so far, country-wise;
- (c) the number out of them in which inquiry has been completed and the results thereof; and
- (d) the time by which the remaining cases are likely to be investigated?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDY)

(a) Directorate General of Anti-Dumping & Allied Duties (DGAD) has so far initiated 153 anti-dumping investigations since the initiation of first case in 1992. The number of cases initiated during the last three years i.e. 2000-01, 2001-02 and 2002-2003 is 28, 30 and 30 respectively involving various countries including China.

(b) Country-wise break up of the anti-dumping cases initiated by DGAD is given in the table below :

Country	Number of cases initiated
China	66
Taiwan	25
EU	25
Korea	24
Japan	19
USA	18
Singapore	18
Russia	14
Thailand	12
Indonesia	11
Brazil	6
Others (include 37 countries)	107

(c) Present Status of the 153 cases initiated by DGAD is as follows:

Cases in which final findings have been issued	117
Cases in which preliminary findings have been brought out and further proceedings are on	19
Cases under investigation for preliminary findings	11
Cases initiated but closed	6
Total	153

(d) As per the Anti-Dumping Rules framed under Customs Tariff Act, 1975 (as amended), anti-dumping investigation is required to be concluded within a period of 12 months from the date of its initiation. However, in exceptional circumstances it may be extended by 6 months.